

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 34

IA No. 1029/22, 1446/23, 1764/23, 1765/23  
In  
CP(IB) No. 627/Chd/Hry/2019  
(Admitted)

Under Section 9,& 19(2) IBC 2016  
R 11 NCLT

**In the matter of:-**

Anurag Varma

..Petitioner/Operational Creditor

Vs.

Fairwealth Housing Pvt. Ltd.

..Respondent/Corporate Debtor

**Present:** Mr. Deepankur Sharma, Advocate for the Resolution Professional.  
Mr. Raghav Kakkar, Advocate for respondent No.3 in IA No.1029/2022.  
None for respondent Nos.1 and 2 in IA No.1029/2020.

**IA No. 1029/22**

It is stated by the learned counsel for the respondent No.3-Statutory Auditor that he will provide necessary information if it is available with him to the RP within four weeks. The learned RP is directed to go through the information submitted by the Statutory Auditor and in case of deficiency he will send an e-mail to the Statutory Auditor and Statutory Auditor will furnish the reasons for non-submission and the same be filed along with explanation at least three days before the next date of hearing.

Bailable warrants in the sum of Rs.20,000/- each with one surety each in the like amount be issued against respondent No.1 namely Mr. Naresh Kumar, Director (Power Suspended), R/o 342 Jatheri, Sonipat, Haryana and respondent No.2-Mr.

Surajmal, Director (Powers Suspended), R/o Pana-Jodhan Kharkhar, Jhajjar, Kharhar, Haryana returnable on 29.09.2023 and the same be sent to the concerned Senior Superintendent of Police Station City, Gur Mandi, Rohtak Road, Sonipat, Haryana and Police Station Jhajjar, Haryana for execution. A copy of the same be supplied to the concerned SHO of Police Station City, Gur Mandi, Rohtak Road, Sonipat, Haryana and Police Station Jhajjar, Haryana for compliance. In case of non-execution of warrants, the concerned Executing Officer shall report before this Bench stating reason(s) for non-execution of warrants. Learned counsel for the RP is directed to collect theseailable warrants personally from the Registry and handover to the concerned SHO for execution within one week.

Dasti be given.

List on 21.09.2023.

**IA No.1446/23**

This application has been filed under Section 19(2) of the Code but in our order dated 04.07.2023 it is wrongly mentioned under Section 66 of the Code, the same is now hereby rectified.

Affidavit of service be filed within three days. Reply be filed within three weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. List on 21.09.2023.

**IA No.1764/23**

This application has been filed for placing on record the 23<sup>rd</sup> fortnightly progress report for the period from 16.06.2023 to 30.06.2023. The same is taken on record subject to just exceptions. Thus IA No.1764/2023 is disposed of accordingly.

**IA No.1765/23**

This application has been filed for placing on record the 22<sup>nd</sup> fortnightly progress report for the period from 01.06.2023 to 15.06.2023. The same is taken on record subject to just exceptions. Thus IA No.1765/2023 is disposed of accordingly.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

August 08, 2023  
PRF/PB

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**